

18.24 hrs.

BRITISH STATUTES (REPEAL) BILL , 2003- Contd.

Title : Consideration of the British Statutes (Repeal) Bill, 2003 moved by Shri P.C. Thomas on 30 January, 2004. (Motion adopted and Bill repealed).

MR. SPEAKER: The hon. Minister, Shri P.C. Thomas has requested to take up item No. 22 – British Statutes (Repeal) Bill, 2003 – and pass it. If the House agrees, the House will take up item No. 22.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Now, the hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): Sir, on the 30th January, 2004, I have already moved that the British Statutes (Repeal) Bill, 2003 be taken into consideration.

Sir, this is a small Bill which has been brought on the basis of the recommendations of P.C. Jain Commission, which was appointed by the Government to review the administrative laws. Of the 1,382 Central Acts, 11 were British statutes.

Out of this, these four statutes come under the Legislative Department. So, this Bill is only for repeal of these four laws, namely, the British Law Ascertainment Act, 1859, the Foreign Law Ascertainment Act, 1861, the Colonial Probates Act, 1892 and the India (Consequential Provision) Act, 1949.

MR. SPEAKER: The question is:

"That the Bill to repeal the British Law Ascertainment Act, 1859, the Foreign Law Ascertainment Act, 1861, the Colonial Probates Act, 1892, in so far as they apply to India and the India (Consequential Provision) Act, 1949, as passed by Rajya Sabha, be taken into consideration. "

The motion was adopted.

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted

Clauses 2 and KJ3 were added to the Bill.

Clause 1 Short Title

Amendment made:

Page 1, line 3,--

for "2003"

substitute "2004" (2)

(Shri P.C. Thomas)

MR. SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,--

for "Fifty-fourth"

substitute "Fifty-fifth" (1)

(Shri P.C. Thomas)

MR. SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

MR. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI P.C. THOMAS: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

MR. SPEAKER : Now, the House stands adjourned till eleven of the clock tomorrow.

18.28 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, February 4, 2004/Magha 15, 1925 (Saka).*
